



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3241/2002

Thursday, this the 12th day of December, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri V.K.Majotra, Member (A)

S.K. Sircar
B-126, B.K.Dutt Colony
Lodi Road, New Delhi-3

(Applicant in person)

..Applicant

Versus

Principal
College of Art
Directorate of Training & Technical Education
Govt. of NCT of Delhi
20-22, Tilak Marg
New Delhi-1

..Respondent

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

By virtue of the present application, the applicant seeks setting aside of the order retiring him pre-maturely and an order to validate the superannuation age as per the correct date of birth. He also seeks that he should be paid salary for those twenty five months. As a corollary thereto, the applicant's prayer is also that full provident fund and pension have to be released.

2. In this regard, the applicant contends that he was retired earlier because of the pending criminal case against him with respect to the alleged change in the date of birth.

3. The applicant, who appears in person, states that he has been acquitted by the court of competent jurisdiction on 7.4.2001. He has submitted a large number of representations in this regard, the last of

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which is dated 23.10.2002 and a copy of which is placed at Annexure R-12. No decision has been taken. At this stage, it is directed that respondent would consider the representation of the applicant within a period of six months from the date of receipt of a certified copy of the present order and pass a speaking order and convey to the applicant.

4. With these directions, OA is disposed of.

V.K.Majotra

(V.K.Majotra)

Member (A)

V.S.Agarwal

(V.S.Agarwal)

Chairman

/sunil/